Compensatory wage to daily wage labour

1622. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government would develop a mechanism to give compensatory wage to the unorganized daily labour who lose their daily wage due to some bandh or strike; and
- (b) whether Government has any information regarding the loss of daily wages of unorganized workers in any State for the bandh or strike and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) No, Sir. There is no such proposal for the present.

(b) Information regarding the loss of daily wages of unorganized workers in any State for the bandh or strike is not centrally monitored.

State Social Security Board for unorganised workers

1623. SHRI PRAKASH JAVADEKAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is fact that the State Government of Maharashtra has not yet constituted State Social Security Board for unorganized sector workers as mandated by the Unorganised Workers; Social Security Act; and
- (b) if so, whether Government has pursued this issue with the Government of Maharashtra and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) Yes.

(b) The Central Government has repeatedly pursued the matter with the State Government of Maharashtra for setting up Social Security Board.

EPFO investment into capital market

1624. SHRIMATI WANSUK SYIEM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state: